

IMMEDIATE
TIME BOUND

No. C-29011/9/2014-Vig

भारत सरकार / Government of India

कारपोरेट कार्य मंत्रालय / Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan,
डा. राजेन्द्र प्रसाद रोड / Dr. Rajendra Prasad Road,
नई दिल्ली / New Delhi- 110001

दिनांक / Dated: 19th July, 2016

To

1. All RDs/RoCs/OLs
2. SFIO/CCI/IICA/CAT/ NCLT /NCLAT, New Delhi

Subject: Lokpal and Lokyuktas Act, 2013- Submission of declaration of Assets and Liabilities by public servants-reg.

Sir/Madam

I am directed to circulate herewith a copy of Secretary (DoPT)'s D.O. No. 407/12/2014-AVD/IVB-Vol. III dated 05.07.2016 on the above subject, for information and strict compliance of statutory requirements.

2. It has, inter-alia been reiterated through the aforementioned reference that the last date for filing of declarations under the provisions of section 44 of Lokpal and Loayuktas Act, 2013, by all categories of public servants for the years 2014, 2015 and 2016 is 31st July 2016.

3. The relevant instructions of DoPT, which are available on the website of Department of Personnel & Training (http://persmin.nic.in/Lokpal_HomePage_From_CCIS.asp) may be referred to for any clarifications.



(Ravi Vazirani)

Under Secretary to the Govt. of India

1. All officers/Staff at the Headquarters of the MCA.

2. Dy. Director, E-Governance, MCA with a request to upload this circular on the website of this Ministry under "employees corner".

19/7/16
STA(LC)

सी. विश्वनाथ
C. VISWANATH
सचिव
SECRETARY



Most Immediate

भारत सरकार
कार्मिक और प्रशिक्षण विभाग
कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय
नॉर्थ ब्लॉक, नई दिल्ली-110001
GOVERNMENT OF INDIA
DEPARTMENT OF PERSONNEL & TRAINING
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
NORTH BLOCK NEW DELHI-110001

D.O.No. 407/12/2014-AVD-IV(B)-Vol. III



Dated the 5th July, 2016.

Dear Secretary,

As you may be aware, every public servant is required to make a declaration of his assets and liabilities under the provisions of section 44 of the Lokpal and Lokayuktas Act, 2013. These declarations are required to be made in respect of the years 2014, 2015 and 2016. The declaration for the year 2014 is to reflect the information of assets and liabilities as on 1st August, 2014 and the declarations for the subsequent years i.e. for 2015 and 2016, should reflect the position as on 31st March of the respective years. The revised forms, in which the said information is required to be furnished are enclosed herewith for ready reference. The last date for filing of such information with the competent authority has been prescribed as 31st July, 2016.

2. In this connection, attention is also invited to the provisions of section 45, which provides that if any public servant wilfully or for reasons which are not justifiable fails to declare his assets or gives misleading information and is found to be in possession of assets not disclosed or in respect of which misleading information has been furnished, then such assets shall be presumed to be assets acquired by corrupt means.

3. In terms of the provisions of sections 2(1)(c)(iv), 2(1)(c)(v) and the notifications No. 2154(E) and 2155(E) dated 20th June, 2016 issued (copies enclosed) under provisions of section 2(c)(vii) of the Lokpal and Lokayuktas Act, 2013, the Minister-in-charge of each Ministry/Department is the authority competent before whom such declarations are required to be filed by the following categories of public servants;

- An officer serving the Ministry or Department concerned;
- Chairperson or Members of any body or Board or Corporation or Authority or Company or Society or autonomous body (by whatever name called) established or



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का अधिकार

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constituted under any Act of Parliament or wholly or partly financed by the Central Government or controlled by it; and

iii. Any person referred to in clause (g) of sub-section (1) of section 14 of the said Act, i.e. who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered or not), by whatever name called, wholly or partly financed by the Government and annual income of which exceeds rupees one crore.

4. As will be appreciated the provisions of the Lokpal and Lokayuktas Act, 2013 are required to be strictly complied and non-compliance with the necessary provisions as referred to above may attract the provisions of section 45 of the said Act, as stated in para 2 above.

5. Necessary steps may please be taken on an urgent basis to sensitize all categories of public servants coming under the purview of your Minister as the competent authority, so as to ensure that there are no defaults in compliance with the aforementioned statutory requirements.

6. It will be appreciated if this matter is given utmost priority at your level for apprising all categories of public servants of the relevant provisions of the Act [including section 2(1)(c)(vi), wherever relevant]. The categories of public servants covered shall include officers of your Ministry, organisations/PSUs under the control of your Ministry as also the Trusts/Societies/NGOs etc., which are being wholly or partly financed by your Ministry/Department. It is reiterated that the last date for filing of declarations by all categories of public servants for the years 2014, 2015 and 2016 is 31st July, 2016.

With regards,

Yours sincerely,



(C. Viswanath)

Secretaries to the Government of India
(As per standard mailing list)